

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 217/JPR/2024
CP No. (IB)- 38/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

**Smt. Mohini Devi, Prop of Khandelwal Constructions and Building
Materials ...Financial Creditor/Applicant**

Versus

Khandelwal Buildcon Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

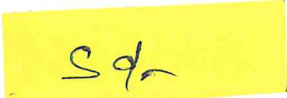
Present Through Video Conferencing: -

For the Applicant : Karan Pratap Singh, Adv.
For the RP : Prashant Agarwal, RP

ORDER

IA No. 217/JPR/2024

Heard Mr. Karan Pratap Singh, Adv. appearing on behalf of the Applicant.
Mr. Prashant Agarwal, RP present in person submits that reply has been filed. It
is submitted by learned counsel for the Applicant that reply has been filed
yesterday evening. Rejoinder, if any, may be filed within 2 weeks with an advance
copy to the opposite counsel. List the matter on 10.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 13, 2024